



2026:AHC:18003

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5115 of 2025

Urmila Devi

.....Petitioner(s)

Versus

State Of U.P And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following prayer:-

"I. Issue a writ, order or direction in the nature of mandamus directing/commanding the Respondent No. 2 Settlement Officer Of Consolidation, Farrukhabad to decide the Case No. 0326 of 2025 (Computer Case No. 202554032400000326), Munshi Lal Vs. Veer Singh and others under section 21(2) of U.P.C.H. Act, 1953, expeditiously."

3. Learned Standing Counsel has no objection in case a direction is issued for expeditious disposal of the aforementioned matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Settlement Officer, Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to

either of the parties.

6. With the aforesaid direction, present writ petition is **disposed of**.

January 22, 2026
Priyanka

(Dinesh Pathak,J.)